

**MEGHALAYA LEGISLATIVE ASSEMBLY**  
**BUDGET SESSION**  
**(BULLETIN NO.1)**  
**FRIDAY, THE 26<sup>TH</sup> MARCH, 2010.**

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 1.20 P.M. The day was allotted for transaction on Government Business.

**1. QUESTIONS :**

Starred Questions No. 16 to 20 were disposed off. On Starred Question No.16, Supplementary Questions were raised by Conrad K. Sangma, Leader of Opposition, Shri Manas Chaudhuri, MLA and Shri E.C. Bamon, MLA. On Starred Questions No.17, Supplementary Question was raised by Shri Manas Chaudhuri, MLA. On Starred Question No.18 Supplementary Question was raised by Shri Conrad K. Sangma. On Starred Question No.19, Supplementary Question was raised by Shri Conrad K. Sangma. On Starred Question No. 20, Supplementary Question was raised by Shri James K. Sangma, MLA, Shri Conrad K. Sangma, Leader of Opposition and Shri P. Syiem, MLA.

**2. ZERO HOUR NOTICE :**

Zero Hour Notice given by Shri Conrad K. Sangma, Leader of Opposition on the MOU signed between Department of Information Technology with IIT Reply was given by Shri A.T. Mondal, Minister.

**3. VOTING ON SUPPLEMENTARY DEMANDS :**

Voting on Supplementary Demand No.1 to No.33 were disposed off.

**4. INTRODUCTION/CONSIDERATION/PASSING OF BILLS/PRESENTATION OF BUDGET ESTIMATES/PRESENTATION OF VOTE-ON-ACCOUNT/ LAYING OF BILLS/STATEMENT**

1. Dr. Mukul Sangma, Deputy Chief Minister in-charge Finance, introduced the Meghalaya Appropriation (No.I) Bill, 2010. It was taken into consideration and passed by the House.
2. Dr. Mukul Sangma, Deputy Chief Minister in-charge Finance, presented the Budget Estimates for 2010-2011.
3. Dr. Mukul Sangma, Deputy Chief Minister in-charge Finance, presented the Vote-on-Account for 2010-2011.
4. Dr. Mukul Sangma, Deputy Chief Minister in-charge Finance, introduced the Meghalaya Appropriation (Vote-on Account) Bill, 2010. It was taken into consideration and passed by the House.
5. Shri M.M. Danggo, Minister in-charge Parliamentary Affairs moved for consideration of the Meghalaya Legislator's Salaries and Allowances (Amendment) Bill, 2010. The Bill was passed by the House.

6. Shri B.M. Lanong, Deputy Chief Minister in-charge Law moved for consideration of the Meghalaya Maintenance of Public Order (Autonomous Districts) (Amendment) Bill, 2010. However, before the Minister in-charge Parliamentary Affairs could move for suspension of the second proviso to sub-rule (c) of the Rules of Procedure and Conduct of Business, Shri Conrad K. Sangma, Leader of Opposition and Shri Manas Chaudhuri interrupted and said that there is no hurry and the Bill needs to be discussed in detail before it is taken up for consideration. Shri Manas Chaudhuri, MLA also said that the Bill is not perfect and needs to be re-drafted before consideration. Also, the Ordinance is still valid. Therefore, they suggested that it may be brought in the next re-assembled Budget Session. Shri B.M. Lanong, Deputy Chief Minister, in-charge Law said that no Amendment to the Bill has been brought by the Opposition despite the time given by the House. He also said that the Ordinance have to be regularized now, otherwise it will lapse. Not satisfied with the reply, the entire Opposition walked out. Then by voice vote, the Bill was taken into consideration and passed by the House.
7. Shri B.M Lanong, Deputy Chief Minister, in-charge Law moved that the Meghalaya Maintenance of Public Order (Amendment) Bill, 2010 be taken into consideration. It was passed by the House.
8. Dr. Mukul Sangma, Deputy Chief Minister in-charge Power laid the Annual Report of the Meghalaya State Electricity Regulatory Commission for the year 2008-2009.
9. Dr. D.D. Lapang, Chief Minister made a Suo Motto Statement under Rule 55 on certain new development in Langpih area.
10. Announcement by the Hon'ble Speaker that no Amendment was received to the report of the Rules Committee, which was presented to the House on 19.3.2010. Therefore, Rule 11 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly stands amended and henceforth the House will sit from 11:00 a.m. to 3:00 P.M. on all weekdays, except on Sunday, Saturday, Friday and Holidays, and on Friday, the House will sit from 11:00 a.m. to 12:00 noon and again from 1:00 P.M. to 2:00 P.M.

**5. PROROGATION/ADJOURNMENT:**

Hon'ble Speaker read the Message of Prorogation from His Excellency the Governor of Meghalaya and the House was prorogued/sine-die.

**W. M. Rymbai**

*Secretary,*

**Meghalaya Legislative Assembly.**

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